

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. 288/2015

C. A No.

CORAM:

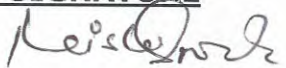
**SH. R. VARADHARAJAN**  
Hon'ble Member (J)

**Ms. Deepa Krishan**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

**NAME OF THE COMPANY : M/S.**                      Baweja Realtech Pvt. Ltd.

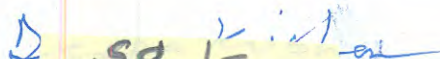
**SECTION OF THE COMPANIES ACT: 391,392&394**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Rishi Sood	Adv.	Lehman Co. Inc	
2.	Chetana Kandpal	Company Prosecutor	For OL, Delhi	Chetana

**ORDER**

Learned counsel for the petitioner is present. It is represented by the Learned Counsel for the Official Liquidator that due to some personal difficulties Learned Counsel for the RD could not be present. Also in the circumstances, report of the Regional Director could also not be filed. In view of the same, the matter is adjourned by two weeks so that report of the RD as well as OL is placed on record for consideration.

Post the matter on 17.05.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
18.04.2017